

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL**  
**NEW DELHI**

**Company Appeal (AT) (Insolvency) No. 82 of 2017**

**IN THE MATTER OF:**

**J.K. Jute Mill Mazdoor Morcha**

**...Appellant**

**Versus**

**Juggilal Kamapat Jute Mill Company Ltd.**

**...Respondent**

**Present:**

**For Appellant :**

**Mr. Krishnendu Dutta, Mr. Ashok Kumar Jain, Mr. Arjun Aggarwal and Ms. Pallavi Srivastava, Advocates**

**For Respondent :**

**Mr. Abhijit Sinha, Mr. C.S. Chauhan and Mr. Saikat Sarkar, Advocates**

**ORDER**

**08.08.2019** Learned counsel for the Appellant prays for and is allowed two weeks' time to file rejoinder-affidavit and will state as to whether the appeal is confined to be on behalf of one of the employee or all. If it is confined to one of the employee, then it is to be shown that the Demand Notice u/s 8(1) of the 'I&B Code' reflected the name of the employee with claimed amount and default and the same has been reflected in the application filed u/s 9 of the 'I&B Code'.

Post the case 'for Admission (After Notice)' on **27<sup>th</sup> August, 2019** at 10.30 A.M. before this Bench.

[Justice S.J. Mukhopadhaya]  
Chairperson

[ Justice A.I.S. Cheema ]  
Member (Judicial)

/ns/sk